

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
I.A. Nos. 1071 & 2218 of 2020  
IN  
Company Appeal (AT) (Insolvency) No. 968 of 2019**

**In the matter of:**

**Parvinder Singh**

**....Appellant**

**Vs.**

**Intec Capital Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Ms. Amrita Mishra, Ms. Ritu Yadav, Ms. Surbhi Sinha,  
Advocates.**

**Respondents: Mr. Ketan Madan, Advocate for R1  
Mr. Vinod Chaurasia, Advocate for RP  
CA Piyush Moona (RP)**

**ORDER**

**(Through Virtual Mode)**

**18.02.2021:** Ms. Amrita Mishra, Advocate representing the Appellant submits that the Appellant being bereaved she has not been able to contact him for seeking instructions.

It is brought to our notice by Mr. Ketan Madan, Advocate representing the Respondent No.1 that after passing of order on 17<sup>th</sup> December, 2020 not even a singly penny has been paid by the Appellant to Respondents.

In the given circumstances, we deem it appropriate to adjourn the matter by two weeks. Appellant shall be at liberty to take steps in the direction to clear the liability failing which we may consider passing of appropriate order on merit.

Contd/-.....

At this stage, CA Piyush Moona, Resolution Professional submits that the fees of the Resolution Professional as also the CIRP expenses have also not been paid in terms of the Settlement Agreement. We take note of the same and shall be passing orders in regard to the same on the next date of hearing.

List the appeal 'for orders' on 15<sup>th</sup> March, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

***AR/g***